

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.131/2017

In the matter of :

Care-Pro Bio Technologies (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 18.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Ms. Anjali Yadav, PCS

For the Respondent/Cor. Debtor

:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel,
Income tax Deptt.

ORDER

Learned authorized representative for the petitioner is present. In terms of the Order passed by this Tribunal on 18.12.2017, it is represented by the authorized representative that a copy of the Appeal along with annexure have been duly filed to the ROC as well as the Income tax Department. It is represented by the Ld. Standing Counsel, appearing for the IT Department that the observations have been received and the observations will be filed during the course of the day and a copy of the same shall also be furnished to the authorized representative for the petitioner.

It is also seen that the Respondent ROC has since filed its observations and that a copy of the same has been served on her.

Let the matter be posted for enquiry on 01.2.2018.

- 3d/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
18.1.2018